

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
Vs.
Taurus Agile Technology Corporation (P) Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Atul Sharma, Mr. Shashank K. Lal,
Mr. Aditya Vashith, Advs.

For the Respondent(s):- -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 15.03.2019.

Process dasti.

List the matter on 15.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)